

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRLMP. 7754/2015 in Criminal Appeal No(s). 1008/2013

KANWALPREET SINGH

Appellant(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(for bail and office report)

Date : 06/07/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. K.T.S. Tulsi, Sr. Adv.  
Ms. Priyanka Aggarwal, Adv.  
Mrs. Manda Rani Singh, Adv.  
Mr. Raj Kamal, Adv.

For Respondent(s) Mr. Ajay Bansal, AAG. Haryana  
Mr. Gaurav Yadava, Adv.  
Mr. Kuldip Singh, Adv.

Ms. Sunita Sharma, Adv.

Respondent-in-person

UPON hearing the counsel the Court made the following  
O R D E R

We do not see any reason to grant any relief. The application (CRLMP. 7754/2015) for bail is dismissed. However, we grant liberty to the appellant to renew the application if the appeal is not heard even after the appellant completes actual custody of 10 years.

[O.P. SHARMA]  
COURT MASTER

[INDU BALA KAPUR]  
COURT MASTER